self, be associated as student observer. The decision of the Executive Council is yet to be implemented.

(b) The University is competent to Frame/amend its Ordinances. In accordance with the provision of the Banaras Hindu University Act. amendment to an Ordinance has also to be submitted to the Visitor who has the power to disallow. The University has not yet submitted the relevant amendment to the Ordinance to the Visitor.

L.I.G. FLATS CONSTRUCTED BY D.D.A.

1745. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS AND HOUS ING AND HEALTH AND FAMILY

PLANNING be pleased to state:

- (a) whether Government have received any Memorandum from the residents of L1G flats built by the DDA which are badly constructed and are costly too; and if so, what are the main issues that have been raised therein; and
- (b) whether Government have considered the points raised in the Memorandum; and if so, what action is proposed to be taken thereon?

THE MINISTER OE STATE IN THE MINISTRY OF WORKS AND HOUSING (PROF. DEBIPRASAD CHATTOPA-

DHYAYA): (a) Yes, Sir. Sometime back the Lawrance Road Welfare Association forwarded to the Ministry, copies of the Memorandum addressed by them to the Delhi Development Authority. The main issues raised by them are regarding the cost of the flat, structural defects in the flats and request of provision of another set of flats in the place of the existing ones.

(b) The points raised in the Memorandum are being examined by the Delhi Development Authority.

I'.H'MI M of PROVIDENT FLMI TO THE RETIRED SCHOOL PRINCIPALS

1746. SHRI JAGAN NATH BHARD WAJ: Will the MINISTER OF EDUCA TION AND SOCIAL WELFARE be pleas ed to state:

(a) whether it is a tact that a lew Principals of Government Higher Secondary

Schools in Delhi, who have retired in March 1972 have not yet been paid then Provident Fund and gratuity;

- (b) if so, the names of such Principals and the dates on which they have retired and the reasons for which payments have-not been made to them;
- (c) what steps are being taken in the mallei to make immediate payment to these Principals; and
- (dj the action taken or proposed to be taken against the persons responsible for the delay?
- 1111 DEPUTY MINISTER IN THE MINISTRY OI EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): fa) to (c) Only one Principal, Shri R. K. Aggarwal, working at Gandhi Memorial Higher Secondary School Shahdara, retired on 9-3-72. Although his relieving orders were issued by the Delhi Administration on In-a-1972, Shri Aggarwal did not hand over lite charge of the school till 29-3-1972. On this account the payment of Provident Fund and gratuity could not be finalised. The matter is under consideration the Delhi Administration.

M) Does not arise.

कलकत्ता में "ओरेन्ज स्पेशल" की बिकी

- 1747. श्री ओइम प्रकाश त्यागी: क्या कृषि मंत्री 31 मई, 1972 को राज्य सभा में तारांकित प्रक्रम संख्या 509 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:
- (क) कलकत्ता में प्योर ड्रिक्स द्वारा फरवरी, 1971 तक "श्रोरेन्ज स्पेशल" किन परिस्थितियों में बेचा जा रहा था जबिक उस कम्पनी ने 1969 से 1971 तक किसी श्रोरेन्ज स्पेशल कांसेन्ट्रेट का उत्पादन नहीं किया;
- (ख) भारतीय वाजारों में स्रोरेन्ज स्पेशल की बिकी को बंद किये जाने के क्या कारण हैं: स्रौर
- (ग) 1969 से 1971 तक भ्रोरेन्ज स्पेमल की कितनी बिक्की हुई?